

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 16800/2021

(Arising out of impugned final judgment and order dated 14-09-2020 in WPS No. 2227/2020 passed by the High Court Of Chhatisgarh At Bilaspur)

KRIPANAND BHARTI & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 136772/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Ms. Disha Wadekar, Adv.
Mr. Syed Saifullah, Adv.
Mr. Shashank Singh, AOR
Mr. Dd Verma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ms. Disha Wadekar, learned counsel appearing for the petitioner(s) submits that identical matters are pending consideration before this Court. List alongwith Civil Appeal No.629/2022 and other connected matters.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)